

**Central Administrative Tribunal
Principal Bench**

OA-1336/2018

New Delhi, this the 04th day of April, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Kiran Pal, (age about 61 years),
S/o Sh. Sibbe Ram,
Retired Loco Pilot Goods,
Northern Railway,
Delhi Sarai Rohilla Station, Delhi Division,
R/o Village & Post Office-Badshahpur,
Distt.-Gurgaon (Haryana).

... Applicant

(through Sh. Gaya Prasad)

Versus

1. Union of India, through
General Manager,
Northern Railway, Head Quarter Office,
Baroda House, New Delhi.
2. Chief Medical Superintendent,
Northern Railway,
Divisional Hospital, S.P. Marg, Delhi.
3. Chief Medical Director,
Northern Railway, Head Quarter Office,
Baroda House, New Delhi.

... Respondents

ORDER (ORAL)

It is the contention of learned counsel for the applicant that the medical claim of the applicant has not been paid to him by the respondents in full. It is submitted that he had spent Rs. 5,55,790/- on his medical treatment out of which Rs. 3,51,356/- has been deducted and only Rs. 2,04,434/- has been reimbursed. It is further submitted that the applicant made an appeal to the Chief Medical Director, Northern Railway, requesting him to settle his medical bill in full but the same remains undecided till today. It is further claimed that the applicant will be

satisfied if a time bound direction is given to respondent no. 3, i.e., Chief Medical Director, Northern Railway, to decide his appeal.

2. Given the nature of prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no. 3, i.e., Chief Medical Director, Northern Railway, is directed to decide the appeal dated 21.08.2017 within six weeks from the date of receipt of certified copy of this order keeping in mind the rules, regulations and law in this regard. Needless to add that such a direction does not construe my opinion on the merits of the case. OA is accordingly disposed of.

(Uday Kumar Varma)
Member (A)

/ns/